

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00157/2018 & OA/310/00410/2018

Dated Wednesday the 21st day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1.Annapoorani,
2.R.V.Vijayaraghavan,
3.R.V.Vijayaraghunathan.Applicants

By Advocate M/s. D. Prasanna

Vs

1.The Senior Accounts Officer, BSNL,
HQ11, 3rd floor,
Flower Bazaar Telephone Exchange Building,
NSC Bose Road,
Chennai 600001.
2.The Assistant Divisional Engineer,
BSNL, Kodambakkam (External II),
Chennai Telephones,
No. 1, Sannathi Street,
Vadapalani,
Chennai 600026.
3.Suseela,
4.R.V.Vijayarajeshwaran,
5.R.V.Jayantheswaran,
6.R.V.Vijayajothi.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. to direct the first and second respondents to stay the pension benefits of Vijayakumar, T.G.Man, Employee no. 198308480 who died on 26.11.2013 until the petitioner are included in the service records of R. Vijayakumar and

ii. to direct the first and second respondents to consider the representation of the applicants dated 29.11.2017 and

iii. any other order or relief or direction this Hon'ble Tribunal may deem fit and proper by also passed in favour of the applicants.”

3. It is submitted that the applicants had submitted representations on 30.08.2017 and 29.11.2017 for grant of service and terminal benefits of the deceased employee, Mr. Vijayakumar to them as the legal heirs. The said representations are pending for consideration. Learned counsel for the applicant submits that the applicants would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Keeping in view the limited relief sought by the learned counsel for the applicants and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A7 and A8 representations of the applicants dt. 30.08.2017

and 29.11.2017 respectively in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
21.03.2018

SKSI